

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1084 of 2020**

**IN THE MATTER OF:**

**Utsav Securities Pvt. Ltd.**

**...Appellant**

**Versus**

**Sunworld Luxury Suites Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Kartikeya Singh and Mr. Samarth Shandilya,  
Advocates.**

**For Respondent: Mr. Anshum Jain, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**03.03.2021** Mr. Kartikeya Singh, Advocate appearing on behalf of the Appellant submits that main arguing counsel Mr. Raktim Gogoi, Advocate is in personal difficulty. Therefore, the matter is adjourned.

Learned Counsel for the Appellant has already filed Written Submissions which is taken on record.

Learned Counsel for the Respondent seeks further time and is granted one-week time to file Written Submissions.

List the Appeal 'For Admission (After Notice) on **17<sup>th</sup> March, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**